

Minutes of the 23rd meeting of Central Advisory Committee held on 7th Sept, 2018

The 23rd meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 7th Sept, 2018 at 5th Floor, FSSAI, FDA Bhawan, New Delhi. The list of participants who attended the meeting is at **Annexure-1**

The meeting began with the the opening remarks of CEO, FSSAI and welcoming the members of Central Advisory Committee. The proceedings commenced as per the agenda.

Agenda No.1: Disclosure of Interest

The members filled-in and submitted the Disclosure of Interest forms.

Agenda 2: Confirmation of Minutes of the 22nd CAC Meeting

The minutes of the 22nd CAC meeting were approved and adopted.

Agenda 3: Action Taken Report

1. The Action Taken Report on the minutes of the 22nd CAC meeting held on 15.05.2018 was duly noted.
2. Efforts of Gujarat, Tamil Nadu, Goa, Arunachal Pradesh and Puducherry in expediting the disposal of PFA cases were appreciated. CFS, Gujarat was requested to hold a workshop in Ahmedabad on disposal of pending PFA cases for other States/UTs.
3. State Food Safety and Nutrition Index which was discussed earlier and shared with States/UTs to provide their inputs/suggestions/comments. The issue was again discussed and on the basis of inputs/suggestions/comments received from States/UTs, it will be finalised and shared with States/UTs.
4. Proposed Eligibility criteria and Registration/License Fees were shared with States/UTs and again circulated during the meeting. States/UTs were requested to submit their inputs on the proposed Eligibility criteria and Registration/ License Fees within 15 days.
5. CFS, Tamil Nadu to prepare a self-contained note on difference between Trade License & Food License in case of manufacturers and hotels so as to have the clarity on the point raised by Goa about NOC from local Municipalities for such food establishments.

Agenda No. 4: Commemoration of Mahatma Gandhi's 150th Birth Anniversary through a 'Lauh Yatra' and related Events led by FSSAI

CMSO, FSSAI briefed CAC members that under the aegis of Ministry of Culture, Government of India, 'Lauh Yatra', a pan-India Cyclothon and related events will be part of commemoration of the 150th birth anniversary of Mahatma Gandhi. The 'Cycle Yatris' will pass through identified routes which includes villages, towns and

cities across the country to engage, excite and enable citizens to eat right and improve their health and wellbeing. 'Swastha Melas', conventions and outreach through mobile units along the way would spark movements and create local champions for 'Eat Right India'. The detailed 'Lauh Yatra' plan was elaborated and a short film on it was screened during the meeting. States/UTs were advised to plan mega events like Swastha Melas, Nukkars, awareness camps in its capital and other cities to outreach citizens.

'Lauh Yatra' would be flagged off from six locations across the country on 16th October, 2018, the World Food Day and culminate in a grand finale at New Delhi on 27th January 2019. This would be beginning of a revolution for healthy diets and focus on preventive healthcare.

Action Decided-

- a) States/UTs which have not nominated a nodal officer for 'Lauh Yatra' till date, have to nominate a nodal officer for 'Lauh Yatra' within 7 days and share the same with FSSAI.
- b) States/UTs will conduct State Level Advisory Committee meetings & District Level Advisory Committee meetings prior to the Lauh Yatra and during the event organised at State capital when Lauh Yatra reaches there. States/UTs may invite/co-opt members from consumer organisations and industry associations for ensuring active participation of the masses.
- c) States/UTs to ensure their active participation in validation of routes, activation of transition points, conducting Conventions & Melas, venue identification, logistic support, mobilisation of cyclists, Activation within State/UT.
- d) States/UTs will translate Guidance Note/Messages/Pamphlets/Print materials in their regional languages for indigenous circulation for wide coverage and awareness generation.
- e) States/UTs will leverage local media to ensure coverage of the event.
- f) States/UTs will provide Mobile Food Testing Lab i.e. "Food Safety On Wheels" (FSW) and ensure it runs along the track.
- g) States/UTs to promote Lauh Yatra through social media platforms & print Media, Out of House(OOH)Media owned by govt. bodies.
- h) **Support and Permissions:** Letters would be sent to Chief Secretary, Health Secretary of all States/UTs to direct all departments for necessary support – District Magistrate, Superintendent of Police, District Health Officer, District Education Officer, District Sports Officer etc.

Agenda 5: 110th report of Parliamentary Standing Committee on Functioning of FSSAI

CEO, FSSAI briefed the agenda to CAC members and expressed that Standing Committee while appreciating some of the efforts of FSSAI has also made several suggestions/recommendations on which States/UTs need to start taking actions immediately in the spirit of improving the overall food safety ecosystem in the country. He emphasized on the need of appointing Adjudicating Officers in all States/UTs. No State/UT has appointed Departmental Officer as Adjudicating Officer except Gujarat and Maharashtra. It was pointed out that Gujarat had appointed independent Officers as Adjudicating Officers. Maharashtra was also requested to follow the same.

The creation of Anti-Corruption Units in the offices of food safety commissionerates of States/UTs was discussed. It was emerged that every State/UT has its own systemic response mechanism to deal with issues of corruption and refer the issues of integrity to the vigilance department of the State/UT. The State Representatives felt that independent Anti-corruption units in the office of Food Safety Commissioners would not be necessary.

Action Decided-

- a) States/UTs were requested to set up State Level Advisory Committee(SLAC), District Level Advisory Committee(DLAC) & Appellate Tribunal and conduct regular meeting of SLAC & DLAC.
- b) States/UTs were requested to increase the number of food samples to be analysed and adopt FoSCoRIS.
- c) Identify FBOs in their jurisdiction and maintain the database of FBOs. Further, it may be ensured that no FBOs shall operate food business without license/registration. If required special drive may be initiated.
- d) States/UTs which have not yet submitted their Treasury/Bank Accounts details were requested to submit the same without any delay to expedite the process of integration of FLRS with PayGov.
- e) States/UTs were requested not to allow the sale of loose edible oil in their area of jurisdiction. Further, Industry associations are requested to bring out small sachets/pouches of edible oil at nominal prices.
- f) States/UTs were requested to instruct their officials to increase inspection of the premises of FBOs to ensure compliance of provisions of FSS Act 2006, Rules and Regulations made thereunder.
- g) States/UTs were requested to constitute a cell to monitor the misleading advertisements related to food and beverages and bring such instances to the notice of FSSAI.
- h) States/UTs were requested to go through the detailed recommendations of the Committee and take remedial/appropriate action on them so as to ensure availability of safe and hygienic food for the consumers and also create an environment for robust food safety mechanism in the country.

Agenda 6: To carry out Surveillance Activities for Milk, edible oil, Used Cooking Oil (UCO), Cooked Food etc.

CEO, FSSAI briefed the CAC members about the agenda and urged States/UTs to regularly conduct surveillance activities and carry out intensive surveillance drives on Milk, edible oil, Used Cooking Oil and Cooked Food etc. in light of the media reports and share their surveillance report with FSSAI as per prescribed time limits.

The agenda was duly noted by the CAC members.

Agenda 7: Issue pertaining to State Licensing and Inspections of FBOs

The agenda regarding issue pertaining to State Licensing and Inspections of FBOs were duly noted by the CAC members.

Agenda 8: Standards Developed by Food Authority

The latest updates of Standards & Regulations notified since last CAC meeting held on 15 May 2018 were noted by the members of CAC.

Agenda 9: FSMS Food Industry Guides (Guidance Documents) to implement GMP/GHP Requirements

The agenda regarding FSMS Food Industry Guides (Guidance Documents) to implement GMP/GHP Requirements were duly noted by the CAC members.

Action Decided-

- a) CAC members to send their comments on Guidance Documents on various food products available at <http://foodregulatory.fssai.gov.in/>
- b) On the lines of Clean Street Food Hub recently inaugurated at Ahmedabad in Gujarat, Other States/UTs may identify the potential street food hubs and areas where such hubs can be created and help in their development to provide safe and nutritious local food and delicacies.

Agenda 10: Clean and Safe Meat

CEO, FSSAI informed the CAC members that the unhygienic condition of the slaughter houses has been an area of serious concern. In order to ensure availability of safe and hygienic meat and meat products, FSSAI is launching a 'Clean and Safe Meat' initiative for which active participation of all States/UTs was solicited.

Action Decided-

- a) States/UTs to identify within 03 weeks the Municipal Slaughter Houses for getting third party audits done.

Agenda 11: Food Fortification

CMSO, FSSAI briefed the agenda to CAC members. Food Fortification is one of the focus point of 'Lauh-Yatra'. As on date, 70 top companies and 100 brands are available in the open market and they are being pursued to have their kiosks along with the Lauh Yatra route to create mass awareness

Action Decided-

- a) States/UTs to carry out a consultation with all the relevant stakeholders/manufacturers of fortified food to ensure that during the Lauh Yatra, stocks of fortified food are available at all location on the cyclothon route.
- b) States/UTs to report fortification related activity, if any, not mapped in the FFRC brochure (Annexure-VIII of Agenda), to FFRC .

Agenda 12: Sample Testing and lab infrastructure

Advisor, QA briefed CAC members about the status of strengthening of State Food Laboratories as well as Mobile Food Testing Lab (Food Safety on Wheels) in the country. States of Assam, Andhra Pradesh, Goa, Maharashtra, Madhya Pradesh, Rajasthan and Uttarakhand to start renovation work at the earliest. He further informed that except Tamil Nadu and Gujarat, no States/UTs have put their laboratories on INFOLNET (Indian Food Laboratory Network).

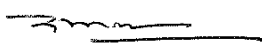
CEO, FSSAI requested States/UTs to assess the status of labs which are in transition of upgradation, obtain NABL Accreditation within 2 years and come onboard of INFOLNET within 3 months failure of which will lead to de-recognition of the laboratories from list of FSSAI notified laboratories under section 43(1) & 43(2) of FSS Act, 2006; and any report from that lab will lose its legal sanctity.

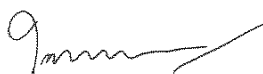
CEO, FSSAI informed CAC members about inauguration of FSSAI Lab at Ghaziabad by Hon'ble Health Minister on 18th October 2018. The States of Tamil Nadu, Gujarat, Jammu & Kashmir, Punjab & West Bengal were requested to schedule inauguration of their labs which were under upgradation on the same date and explore possibility of digital connectivity/Video Conferencing so that all the labs are inaugurated simultaneously.

Action Decided-

- a) States/UTs to start/complete Renovation Work at the earliest.
- b) States/UTs to assess the status of labs which are in transition of upgradation, obtain NABL Accreditation within 2 years and come onboard of INFOLNET within 3 months failing which such labs will be de-recognized.

The Meeting concluded with a vote of thanks to the Chair and all the Members present.


(Daya Shankar)
Joint Director (Regulatory Compliance)


(Pawan Agarwal)
CEO, FSSAI

The following members were present during the 23rd CAC Meeting held on 7th September, 2018 at FDA Bhawan, New Delhi:-

A. Members of CAC:-

1. Sh. Pawan Agarwal, CEO, FSSAI- **Chairman, CAC**

Commissioners of Food Safety from States/UTs:

2. Sh. L.R. Garg, Commissioner of Food Safety, Delhi
3. Dr. H. G. Koshia, Commissioner of Food Safety, Gujarat
4. Smt. Pallavi Jain Govil, Commissioner of Food Safety, Madhya Pradesh
5. Sh. K.S. Pannu, Commissioner of Food Safety, Punjab
6. Smt. P. Amudha, Commissioner of Food Safety, Tamil Nadu
7. Smt. Godhuli Mukherjee, Commissioner of Food Safety, West Bengal

Members from various fields (Private Members):

1. Dr. Sushil Kumar, Chairperson, Scientific Committee
2. Prof. Bejon Kumar Misra, Consumer Online Foundation
3. Ms. Nirupama Sharma, Secretary General, Infant and Young Child Nutrition Council of India,
4. Sh. D V. Malhan, Executive Secretary, All India Food Processors Association
5. Dr. S.S. Marwaha, Chairman, PPCB, Patiala, Punjab
6. Sh. George Cheriyan, Director, CUTS, Jaipur, Rajasthan
7. Dr. Deepa Bhajekar, 'd' Technology Pvt. Ltd., Mumbai

Representatives from States/UTs:

8. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
9. Sh. K.K. Sharma, Food Safety Officer, Gurugram, Haryana
10. Sh. L. D. Thakur, Designated Officer, Himachal Pradesh
11. Sh. Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
12. Dr. Harshavardan, Joint Food Safety Commissioner, Karnataka
13. Sh. Brajesh Saxena, J.C., Madhya Pradesh
14. Sh. Chandrashekhar Salunke, Joint Commissioner, Maharashtra

15. Sh. Pankaj Kumar, Chief Food Analyst, State Central Public Health Lab, Rajasthan
16. Dr. K. Shankar, Director, Telangana
17. Sh. R. S. Rawat, Designated Officer, Uttarakhand
18. Sh. Ashok Kumar Sharma, Assistant Commissioner-Meerut (Food), Uttar Pradesh
19. Dr. G.L. Upadhyaya, Dy. Food Safety Commissioner, Puducherry

B. Invitees from Ministries/ Departments:-

20. Sh. Asit Halder, Under Secretary, Department of Food and Public Distribution
21. Sh. Sudhir Prasad, Director, Ministry of Women and Child Development
22. Mrs. H.K. Sanhotra, Joint Director, Ministry of Railway
23. Dr. B.G. Pandian, Marketing Officer, Ministry of Food Processing Industries

C. FSSAI Officials:-

24. Mrs. Madhavi Das, Chief Management Services Officer
25. Sh. Kumar Anil, Advisor (Standards)
26. Sh. Sunil Bakshi, Advisor (Codex)
27. Dr. N. Bhaskar, Advisor (QA)
28. Mr. Pitam Singh, Head , (Regulatory Compliance)
29. Ms Suneeti Toteja, Director (Imports/Fortification)
30. Dr. Rubeena Shaheen, Director (FSMS)
31. Sh. Raj Singh, Head (PC&GA)
32. Sh. Rajesh Singh, Director, Eastern Region
33. Sh. A K Chanana, Head(IT), CITO
34. Sh. Parveen Jargar, Joint Director, (Regulatory Compliance)
35. Sh. Daya Shankar, Joint Director, (Regulatory Compliance)
36. Dr. A.C. Mishra, Joint Director, (Standards)
37. Mr. Sanjeev Kumar, DD(RCD)
38. Ms. Pritha Ghosh, Deputy Director (Training)
39. Sh. Karthikeyan, AD (Regulations/CODEX)
40. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
41. Sh. Madan Mohan Khantwal, AD (Regulatory Compliance)
42. Smt. Remya K Kumar, AD (Regulatory Compliance)
43. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
44. Sh. Virender Kumar, AD (Regulatory Compliance)

45. Sh. A. Rastogi, AD (Surveillance)
46. Ms. Monika Puniya, Consultant, Assistant Director (Technical)
47. Sh. Ravindra Kumar, AD (PC& GA)
48. Ms. Archana Tiwari, Sc-IV(QA)

* Mistakes in the spelling of any name are unintentional and are regretted.

Action Points emerging from the meeting:

Based on the discussions held during the meeting, the following action points emerged:

A. Action points for States/UTs:-

1. CFS, Gujarat was requested to hold a workshop in Ahmedabad on disposal of pending PFA cases for other States/UTs
2. States/UTs are requested to submit their inputs on the proposed Eligibility criteria and Registration/ License Fees within 15 days.
3. CFS, Tamil Nadu to prepare a self-contained note on difference between Trade License & Food License in case of manufacturers or hotels.
4. States/UTs to nominate a nodal officer for 'Lauh Yatra' within 7 days.
5. Conduct State Level Advisory Committee meetings & District Level Advisory Committee meetings prior to the Lauh Yatra and during the event organised at State capital when LauhYatra reaches there. States/UTs may invite consumer organisations and industry associations for ensuring active participation of the masses.
6. States/UTs to ensure their active participation in validation of routes, activation of transition points, conducting Coventions & Melas, venue identification, logistic support, mobilisation of cyclists, Activation within State/UT.
7. Translation of Guidance Note/Messages/Print materials in regional languages.
8. Leveraging local media to ensure coverage of event.
9. Provide Mobile Food Testing Lab i.e. "Food Safety On Wheels" (FSW) and ensure it runs along the track.
10. States/UTs to promote Lauh-Yatra through social media platforms & print Media, OOH Media owned by govt. bodies.
11. **Support and Permissions:** To direct all departments for necessary support – District Magistrate, Superintendent of Police, District Health Officer, District Education Officer, District Sports Officer etc.
12. States/UTs were requested to set up State Level Advisory Committee(SLAC), District Level Advisory Committee(DLAC) & Appellate Tribunal and conduct regular meeting of SLAC & DLAC.
13. States/UTs were requested to increase the number of food samples to be analysed and adopt FoSCoRIS.

14. Identify FBOs in their jurisdiction and maintain the database of FBOs. Further, it may be ensured that no FBOs shall operate food business without license/registration. If required special drive may be initiated.
15. States/UTs which have not yet submitted their Treasury/Bank Accounts details were requested to submit the same without any delay to expedite the process of integration of FLRS with PayGov.
16. States/UTs were requested not to allow the sale of loose edible oil in their area of jurisdiction. Further, Industry associations are requested to bring out small sachets/pouches of edible oil at nominal prices.
17. States/UTs were requested to instruct their officials to increase inspection of the premises of FBOs to ensure compliance of provisions of FSS Act 2006, Rules and Regulations made thereunder.
18. States/UTs were requested to constitute a cell to monitor the misleading advertisements related to food and beverages and bring such instances to the notice of FSSAI.
19. States/UTs are requested to go through the detailed recommendation of the Parliamentary Standing Committee and take remedial/appropriate action on them so as to ensure availability of safe and hygienic food for the consumers and also create an environment for robust food safety mechanism in the country.
20. State FDA may identify the potential street food hubs and areas where such hubs can be created and help in their development to provide safe and nutritious local food and delicacies
21. States/UTs to identify the Municipal Slaughter Houses for getting third party audit within next 3 months.
22. States/UTs to start/complete State Labs Renovation Work at the earliest.
23. States/UTs to assess the status of labs which are in transition of upgradation, obtain NABL Accreditation within 2 years and come on-board of INFOLNET within 3 months failing which such labs will be de-recognized.

B. Action points for FSSAI:-

1. RCD to finalise State Food Safety and Nutrition Index.